Online redressal system for sportspersons

1917. SHRI RAM KUMAR KASHYAP: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government is concerned about the recent harassment against some of the sportspersons in Southern States;

(b) if so, the details thereof and whether Government has any plan to establish online redressal system dedicated to sportspersons across the country; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Yes, Sir.

(b) As an immediate step, Government investigated the reported incident of harassment of some of the sportspersons in Allapuzha, Kerala. For ensuring safety of sportspersons and prevention of occurrence of such incidents in the future, various measures such as appointment of full time Lady Wardens in Sports Authority of India (SAI) Centres, workshops on sensitization of psychological issues, parents-coach meetings at regular intervals, engagement of counsellors etc. have already been taken. There is no plan to establish online redressal system dedicated to sportspersons across the country.

(c) In view of (b) above, question does not arise.

Basic facilities to sportspersons

†1918. DR. SANJAY SINH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government is trying to provide basic facilities to the sportspersons at State-level, if so, the details thereof;

(b) whether Government has been receiving complaints from sportspersons in this regard, if so, the details thereof; and

(c) the action taken by Government on these complaints?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Sports is a State Subject and it is primarily the responsibility of the State Governments and National Sports Federations (NSFs) to promote sports. The Central Government complements/supplements the

†Original notice of the question was received in Hindi.

efforts of the State Governments and the NSFs in this regard. However, the Ministry of Youth Affairs and Sports is implementing the following Schemes, open to the entire population, including sportspersons, for providing sports infrastructure and facilities in the country :

(i) **The Rajiv Gandhi Khel Abhiyan (RGKA) [erstwhile Panchayat Yuva Krida aur Khel Abhiyan (PYKKA)]:** Under this Scheme, it is proposed to construct a sports complex in each block, both for outdoor and indoor sports disciplines through convergence of funds from different schemes. There is also a provision of grants to the tune of ₹ 15 lakh for equipment in each such block level sports complex. The Central Government is contemplating to revisit the RGKA Scheme as funds are not forthcoming from the converging Schemes, *viz*, the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), the Backward Regions Grant Fund (BRGF), the Additional Central Assistance for Left Wing Extremism Affected Areas (ACA for LWEAA), and the Non-Lapsable Central Pool of Resources–Central (NLCPR-Central).

(ii) **Urban Sports Infrastructure Scheme (USIS):** Under this Scheme 100% financial assistance, subject to prescribed ceiling is provided to (a) State Governments/UTs (b) Local Civic Bodies; (c) Schools, Colleges and Universities under Central/State Governments; and (d) Sports Control Boards for development of the (i) Synthetic playing surface (for hockey, football and athletics); and (ii) Multipurpose indoor hall.

(b) The Ministry of Youth Affairs and Sports has not received any complaints from sportspersons with regard to any of the above Schemes.

(c) Does not arise.

SAI centres lacking anti-sexual harassment cells

1919. SHRI DEREK O'BRIEN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of centres of the Sports Authority of India (SAI) that do not have anti-sexual harassment cells;

(b) whether it is correct that over 100 centres do not have such cells;

(c) the reasons why there are no grievance redressal cells in such centres; and

(d) the action taken by Government to ensure prevention of sexual harassment?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Sports Authority of India (SAI)